

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY SHRI. JYOTI KUMAR TRIPATHI
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/287/KOB/2024 in IBA/25/KOB/2020
SECTION	SEC. 60 (5) (C) IBC.
NAME OF PARTIES	REUBEN GEORGE JOSEPH (LIQUIDATOR) OF PLATINO CLASSIC MOTORS (INDIA) PVT LTD V/S M/S CHIRAMEL AND COMPANY, REPRESENTED BY CV JAYALAL
PETITIONERS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER
RESPONDENTS ADVOCATE/ PROFESSIONAL	

15th JULY 2024

ORDER

IA(IBC)/287/KOB/2024 in IBA/25/KOB/2020

This is an application filed by the Liquidator of M/s. Platino Classic Motors (India) Private Limited seeking directions against the Respondent to take appropriate legal measures to lift the attachment from the assets of the CD and to follow the process as laid down in IBC, 2016. In the said application, the Applicant has arrayed M/s. Chiramel and Company as the respondent party.

Learned representing Counsel, Ms. Gopika appears on behalf of the Applicant through virtual mode.

Registry is directed to issue notice to the Respondent, returnable on 07.08.2024. In addition to above, the Applicant is also directed to issue notice to the Respondent by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on the Respondent at least three days before the next date of hearing.

(2)

Respondent is at liberty to file reply affidavit if any, within a period of 2 weeks, after serving copy of the same on the other side.

Rejoinder, if any shall be filed within 2 weeks thereafter. Copy of the same shall be served on the Counsel appearing for the Respondent.

List this matter for further consideration on **07.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**JYOTI KUMAR TRIPATHI
MEMBER (JUDICIAL)**